FORM NO. 21 (See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUI	VAL, LOCAL BENCH
ØA/TA/RA/CP/MA/PT1/28/190	of 20
U-C. Sir ha	Applicant(S)
Versus	
U.O.L. Sal.	Respondent(S)
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XX

# CENTRAL ADMINISTRATIVE TRIBUNAL

#### LUCKNOW BENCH

#### LUCKNOW

O.A. No. 428/90

U.C. Sinha

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. K. Obayya, Adm. Member.

(Hon.Mr. Justice U.C. Srivastava, V.C.)

This is the second inning by the applicant praying that in view of the Supreme Court judgment the respondents may be directed to recount the seniority of the applicant from the date of his initial appointment i.e. from 22.1.88, and the order passed bythe Senior Administrative Officer dated 20.2.90 be quashed, by which the applicant was trated to be regular w.e.f. 23.9.88 at New Delhi and his request for treating himto have been appointed on regular basis as Stenographer Grade III w.e.f. 22.1.80 has been considered by the Division and not agreed to. He has also claimed the difference of arrears of salary from 1.1.87 to 22.9.88 and the period of reversion to be counted as period of service as Stenographer.

2. The applicant was selected by the department Selection Board, after being sponsored by the Employment Exchange and is working since 22.1.1980 on adhoc basis with the condition that his appointment will be terminated whenever eligible candidate is spansored by the Staff Selection Commission. Even though the candidates from

14

Staff Selection Commission were not available, the applicant was removed from the post of Stenographer and has been offered the post of Clerk, and the other candidates who were appointed alongwith him, were regularised but , even then the applicant's services were terminated, without fulfilling the condition precedent for such ter-mination. The D.P.C. tested him in Efficiency Bar test as a Stenographer and recommended that he may be promoted to the higher grade. The applicant made representation for absorption as regular stanographer but the representation boreno result and he was spared to join duty as L.D.C. on 1.12.1986. He was threatened that if he did not join as a Clerk his services as a Stenographer will be terminated, so he joined his duties as L.D.C. At this stage the applicant filed O.A. No. 226 of 1987 which was decided on 31st May, 1990 taking into consideration the pleas raised by the applicant and it was observed that in view of the fact that the applicant was working for nearly 7 years on adhoc stenographer and who was found qualified by the Staff Selection Commission, hisposting as L.D.C. on being regularised in service visits him with evil consequences. There are no sufficient reasons to indicate or to support the fact of his absorption as L.D.C. In the reply the respondents have not brought out any specific circumstances why the applicant was not regularised as a Stenographer when two of his colleagues who were appointed a little earlier than him were regularised even without being subjected to an examination. They were

4

regularised purely on the basis of the recommendations of the Staff Selection Commission. We therefore, do not find any good reason to deny the prayer made by the applicant for tegular absorption as a Stenographer. We, however reject the prayer that he should be considered to have been appointed to the post from January, 1987.

He will be considered for absorption as a Stenographer with immediate effect and will be liable to be paid the salaries from the dage he takes over.

- After the judgment, the applicant was transferred to Delhi and his services were regularised as grade III Stemographer and in the gradation list his name was placed at serial No. 48 and according to the applicant Smt. Baruma Rani Bose and Smt. Namita Chopra who joined the services and failed in the SSC examination just a little earlier/have been placed at serial No. 18 and 19 respectively and thus the order passed by the Tribunal has not been fully implemented.
- The respondents have opposed the application and have contended that the applicant's entire case has been considered in the earlier application and this application is not maintaimable.
- earlier and the applicant was to be absorbed from the to date of judgment and his seniority/be fixed. The application deserves to be allowed in part and the applicant will be absorbed from the date of judgment in O.A. No. 226 will be absorbed from the date of judgment in O.A. No. 226 of 1987 and entitled to salary taking into consideration

**%** 

that he was absorbed on 31.5.90 and not on subsequent date. No order as to costs.

Adm. Member.

Vice Chairman.

Shakeel/-

Luckhow: Dated 16.12.92

# CENTRAL ADMINISTRATIVE FRIBUNAL CIRCUIT BENCH, LUCKNOW

Registration No. 428 # 1969 ((4)

APPLICANT(S)	· C	Sinha	
RESP MUENT(s)	<u>U.C.1</u>	A CAREFORNIA CONTRACTOR AND	· · · · · · · · · · · · · · · · · · ·

,	RESP MUENT(S) C.C./	Andrew Marker & Street Control of the Street
•	Particulars to be examined	Endorsement as to result of examination
7 a	Is the appear competent ?	ypeication
2.	(4) Is the application in the prescribed form ?	56
•	b) Is the application in paper book form ?	d⊀)
	b) Have six complete sets of the application been fixed ?	Hes
3.	a) Is the appearant time?	Application
	h) If not, by how many days it is beyond hime?	9.69
	n) Has afficient case for not making the amplication in time, been filed?	Sej.
1.	Has the document of a thoripation/ Vakalatmama been filed ?	Jey
5.	Is the amplication accompanied by 8.D./Postal Order for Rs.5U/-	
<b>6</b>	Has the mertified mopy/mopies of the order(s) against which the application is made been filed?	Je, Ne,
77	a) Hove the copies of the documents/relied upon by the applicant and mertioned in the application, been filed ?	· 'ye',
	b) Have the documents referred to in (a) above duly attested by a Gazented Officer and authorised arcordingly ?	Se,
· ,	n) Are the documents referred to in (a) above neatly typed in double sappe ?	30
8,	Has the index of documents been the filed and payeing done properly?	
0,	Have the objectological ditails of representation made and the	) <u>(</u>

out some of such representation been indicated as the application?

Is the mutter in sec in the anplimation pending before any court of Law or any other seach of Tribunal?

OR 420 gol Date Office Report Orders 13.5.91 D.R. Both the porting we sta and deday counter has not been filed sofar. Ruspondent is ordered to file counter by 30/7/91 Department of side present. Applicant alosent today. Respondent to file counter 499)91. **59 - 4 - 41** Both the parties are D.R present. Applicant files Regoinder Affidanit Now this case is to be listed on Istular for before the Hom. 1871.92 NU 857 mg colf 20 7.1.92 7-1-92 No Sing adjo 16-3-92

No Somy of D. mostly to case not reached adl'to 24m, 92 24,7 2 No Sumi ago madipo 9.9.92 20.10.92 20.10.adf h CA | RA have

been exchanged.

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Cite and read ad 2016.12.9c

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (LUCKNOW BENCH)
LUCKNOW.

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T.A NO

Date of Decision

Lie Sinks

Petitioner.

Advocate for the Petitioner(s)

VERSUS

Minim of India, Siction - Respondent.

Advocate for the Respondents

# CORAM

The Hon'ble Mr. Ko Grayer AM,

- 1. Whether reporter of local papers may be allowed to work see the Judgment ?
- 2. To be referred to the repoter or not ?
- 3. Whether tobe circulated to other benches ?
- 4. Whether tobe their Lord ships wish to see the fair W copy of the Judgment ?

VICE-CHAIRMAN/MEMBER

In the Central Administrative Tribunal Additional Bench Allahabad, Circuit Bench LKO.

Original Application No.

Registration C.A. NO. 428 of 1990(4)

Uday Chand Sinha ...........Petitiener

Versus

Union of India and Others.....Opp. Parties.

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SI.) I	Annexure No.	Description of Documents RELIED UPON	Page Number
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2••	Annexure=1	Phetecopy of the Judgement and order dated 31.5.88	12-18
3.	Annexure-2	Phetecopy of the abstract of Gradation List.	19-20
4.	Annexure-3	Photocopy of the order of Senior Administrative Officer dated 20.2.90.	21
<b>5.</b>	Annexura 14	Photocopy of the Judgement of the Supreme Court of the Boind	
5	4	Vakalatnama ( Power )	22

Nined William.

Lucknow

Advocate
Counsel for the Applicant

o. C. Goswani)

Dated : 27-12-90

#### Central Afministrative Tribunal

Date of Rescipt by Past.....

Seputo Registrat (1)

For use of Tribunal Office

28	12/90	K
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Date	of	Filir	ng:	1	THE CONTRACTOR PROPERTY AND ASSESSMENT STREET, THE PROPERTY ASSESSMENT AND ASSESSMENT AS
Regis	tra	ation	No	i •	ichsälleterrannuksinnestermänninger, manuschtingsvandaben änn maktigssykkelmisenten tillskilleling

Signature of Registrar

In the Central Administrative Tribunal Additional Bench Allahabad, Circuit Bench Lko.

Original Application No.

Registration O.A. No. o 428 of 1990 (L)

Uday Chand Sinha aged about 33 years son of Shri Harish Chand Sinha permanent resident of MM - 57, Sector L Aliganj Housing Scheme Lucknow, presentaly posted as Stenografer Grade III in the office of, Director, National Sample Survey (Field Operation Division ) New Delhi-(hereinafter reffered as N.S.S.G. (F.G.D).

## Versus

- 1. Union of India through the Secretary,
  Ministry of Planning Civil Secretariate
  New Delhi.
- 2. Director N.S.S.O. (F.O.D.) West Block-8 wing No. 6 R.K. Puram New Delhi 110066.

Contd.... 2....





- 3. Chief Administrative Officer N.S.S.G. (F.O.D.) West Block - 8 Wing No. 6 R.K. Puram New Delhi - 110066
- 4. Regional ASA Director, N.S.S.O. (F.O.D.)

  B 991, Sector \*A\* Mandir Marg, Mahanagar,

  Lucknow.
- 1. PARTICULARS OF THE ORDERS AGAINST WHICH
  APPLICATION IS MADE.
  - (a) Wrongly interpreting and estimating the Central Administrative Tribunal order Dated 31.5.88.
  - (b) Consiquently placing the name of the applicant at a wrong place in the gradation list of Stenografer.
  - (c) Consequently passing of the order No.

    A 20012/572/88-E IV dated 20th Feb.

    1990 passed by the Senior Administrative

    Officer acting on behalf Chief Administrative

    tive Officer.
- 2. Jurisdiction of the Tribunal.

The applicant declare that the subject matter is with in the jurisdiction of this Hon\*ble Tribunal.

Mr. Mari

# 3. Limitation.

That the applicant further declare that the application is with in the limitation prescribed in section 21 of the Administrative Tribunal Act 1985.

X/27

# 4. Facts of the case:

- (1) That the applicant was duly selected as Stenographer Grade III by the Selection Committee of Department and sponsored by the employment Exchange, Lucknow is continuously working in the department since 22 Jan 1980 without any break. The initial appointment of the applicant was in the nature of ad-hoc appointment with the specific condition that his appointment will be terminated whenever elligible candidate is sponsered by the Staff Selection Commission.
- 4 (2) That while working as stenographer

  (as ad-hoc) appointee continuously for six years to the entire satisfaction of the big bosses. The applicant was reverted on the post of lower Division

  Clerk (L.D.C.) which is a post of lower pay scale and was regularised on the sk said post, while his two colleagues

  Smt. Baruna Rani Bose and Smt.Nanita

  Chopra, despite not qualifying the

SMIST

S.S.C. examination conducted for regularisation, by the S.S.C. on the recomendation of
the Depatment, were being regularised as
Stenografer, illegally, ignoring the claim
of the applicant who had qualified the said
S.S.C. examination conducted for regularisation. The applicant possesses all the requsit
qualifications of regular stenographer.

That against the said griviance the applicant preferred an case in the Central Administrative Tribunal at Allahabad vide C.A. Application 226 of 1987 which was decided in favour of the applicant. Photostate copy of said Judgement dated 31.5.88 is annaxed as Annexure No. 1 to this Original Application for kind Perusal.

Annexure No. I

That the said Judgement says that "we direct that the applicant should be considered for regularisation as a stenographer with immediate effect."

- 4(4) That after passing the said Judgement the applicant was transferred to Delhi and his services was regularized with effect from 23.9.88 as grade III Stenografer.
- 4(5) That as a consiquence of the above regularization w.e. from 23.9.88 the name of the applicant came at S1. No. 48 in the gradation list of stenografer. Whereas the name of Smt. Baruna

Ships:

Annexure



at sl. No. 18 and 19 respectivelly. These two candidate, as mentioned above are those Candidates who failed in the S.S.C. Examination conducted for regulerization and who were not found fit to remain as stenografer. Moreover it is pertinent to mention here that the persons who were appointed after the applicant's appointment, their names have been placed at a earlier serial number than, that of the applicant. Photocopy of the abstract of gradation list is annexed as annexure No. 2 to this Original Application. and delayed That due to the wrong interpretation and implementation of the Central Administrative Tribunal's order dated 31.5.88, a loss of seniority of the applicant for about 3.5 months took place which is a direct fault of the Regional Asstt. Director Lucknow, which created a definite cause of action

Rani Bose and Smt. Nanita Chopra who joined the

services just a little earlier, have been placed

4(6) That against the said grivance the applicant preferred an representation before the Director N.S.S.O (F.O.D.) New Delhi which was rejected by the Senior Administrative Officer acting on behalf of Chief Administrative Officer on 20.2.90 Photostate copy of the said rejection order dated 20.2.90 is Annexure 3 Annexure Annexure No. 3 to this Original Application.

to reagitate the matter.

4(7) That the pertitioner has came to know in may 1990 that the Hon'ble Supreme Court has held on the

Contd....6.....

Mendication.

point of the fixetion of seniority that the seniority should be counted from the date of initial appointment and not the date of regularisation or confirmation.

The contract of the senior to the senior the senior that th

ADDEXUPO-A

- here that the petitioner is working in the department since 1980 without any break to the entire satisfaction of the big bosses and possess all the requisite qualification of the stenografer and also passed departmental examination condected for regularisation of candidate as stenografers and as such his claim for regularization is much supirior then that of Smt. Baruna Rani Bose and Smt. Nanita Chopra. It is also pertinent to mention here is that since 1980 no candidate duly selected from S.S.C. has been appointed.
- 469) That the act of the respondent in placing in the name of the aplicant at sl. No. 48 in the seniority list tentamounts to loss of the status of money, mental frustration and is a stigma to the avenues of promotions.
- 4(10) That in reference of supereme Court case as mention above many other persons have been benefitted by the various High Courts and State Tribunals and perhaps by the benches of

July 21



# Central Administritive Tribunal.

- 4(11) That the principal of absorbtion of the ad-hoc employees and regularising them w.e.f. their respective date of initial joining have also been adopted in the case of investigations by the department.
- 4(12) That the applicant has exhausted all the remedies opento him except to file this Original Application.
- 4(13) That the respondents have wrongly interpreted and implemented the judgement and order of Central Administrative Tribunal dated

  31.5.88 as a consequence of which the name of the petitioner was being wrongly placed at sl. No. 48 as shown in the gradation List.
- Central Administrative Tribunal order, the respondents required to regularized the applicant with immediate effect. The term (immediate effect) should have been taken from the date of judgement i.e. from 31.5.88. Whereas the gradation list shows that the applicant have been given regular appointment w.e.f. 22.9.88 it should not be done as has been done in the present case by respondants expacially by respondents No. 4.
- 4(15) That now the position have under gone of a wast change and in view of the Supreme Court

July 51

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Judgement the applicant is liable to claim seniority from the date of his initial appointment i.e. from 222.1.1980.

4(16) That the applicant is a permanent resident of Lucknow morever the office of respondent no. 4 is at Lucknow and the original initial cause of action occured at Lucknow.

# GROUNDS

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- 5(a) Because the respondants No. 1,4 have wrongly interpreted and implemented the Central Administrative Tribunal order dated 31.5.68.
- 5(b) Because on a consequence of the above the name of the applicant has been wrongly placed at a lower sl. no. in the gradation list.
- because the representation of the applicant has not been considered without applicantion of the mind and rejected on 20.2.90 and without assigning any justified reasons.
- 5(d) Because this act, of the respondants is illegal, arbitrary punitive and stegmatic.
- Secause in view of the Supreme Courts judgement the applicant is liable to gain senfority from the date of initial appointment.
- 5(f) Because there is no break in service and the services of the applicant had always been above remark.

An win

# 6. Details of remedies exhausted.

The applicant declares that he has availed all the remedies avaliable to him, discription of writ is as fellows:

- Petitioner representation dated 20.12.89 have been rejected by the senior administrative officer vide letter no. A=20012/572/88-E-IV dated 20.2.90.
- 7. <u>Matters not previously failed or mending</u>
  with any other Court.

# 8. Relief Sought.

The applicant sought following relief.

- That in view of the supreme Court judgement the respondents may be directed to recount the seniority of the applicant from the date of its initial appointment that is from 22.1.80.
- (b) As a consequence of the above, the gradation Contd.....10.....

list of the stenegrafers be ordered to be corrected placing in the name of the applicant at a right place.

- (c) As a consequence of the above two, the order passed by the Senior Administrative Officer dated 20.2.90 may be quashed.
- from 1.1.87 to 22.9.88 (salary for period of reversion) may be ordered to be paid to the applicant and the period of reversion may be counted as period of service as stenographer.
- (e) Any other deemed fit and proper under the circumstances may be awarded in favour of the applicant.
- (f) Cost of the petition may be awarded to the applicant.
- (g) The financial loss of salary, duringuthe

  reversion period; occurred to the applicant may be
  baid to him.
- 9. Interim order if any prayed for

# NIL

10. Particulars of the Bank Draft/Postal Order in respect of the application fees.

Postal order dated 27-12-90 in the name of Register CAT NO D 02 404702

# 11. <u>List of Enclosers.</u>

(a) Photostate Copy of the Judgement and order dated 31.5.88 passed by the Central Adminis-

Centd.....11 .....



Strative Tribunal.

- (b) Photostate copy of the abstract of the gradation list of the stenografer.
- (c) Photostate Copy of the order of Senior Administrative Officer dated 20.2.90.
- (d) ~ Photostate copy do the Judgement of the Mysteria Court on the Point

# **Verification**

I. Uday Chand Sinha, the applicant, named above, do hereby verify that the contents of paragraph 1 to 11 of this affidavit are true to my personal knowledge, that no part of it is false and that nothing facts has been conceled, so help me God.

Signed and verified this 7th day of December 1990 within the Court Compound, Lucknow.

anidentify the Applicant who hasedgred before me.

(S. C. Goshi AMI)
Cousel HVINE Apprican

In the Central Administrative Tribunal du Know 

> IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHA BAD BENCH 23-A, Thornhill Road, ALJAHABAD.

NO. CAT/Alld/

Dated Allahabad the 3688

OFFICE MEMO

Registration no. O.A./T. 226 of 198

V.C Scilo APPLICANT (s)

Versus

RESPONDENT (s)

A copy of the Tribunal's Judgement dated 31588 in the above noted case is forwarded for necessary action.

Enclosure: Copy of the Jaggement dated 315851.

To

10 Sni S. P. Kesharwan Adv CATAld @ Sar Ke7 Senta Ad CA7 Add

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In the Central Administrative Tribunal Luk Knows

O.A NO

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u.e. Sinha vo Union of India of others.

Annexure No Conto-1

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# RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD Registration 0.A. No.226 of 1987.

U.C. Sinha

Applicant

Versus

Union of India & Others .... Respondents.

Hon.S.Zoheer Hasan, V.C. Hon. Ajay Johri, A.M.

(By Hon. Ajay Johri, A.M.)

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985.
The application has been eads against an order dated 8.4.1936 passed by the Regional Assistant Director Matienal Sample Survey, Lucknew by which a fresh appointment has been given to the applicant as lower Division Clark (LDC) instead of confirming and regularising his service on the poot of stempgrapher which was in a higher pay scale and on which he was working since 22.1.1930.

2. The applicant a case is that he was selected by a Dapartmental Board out of candidates apenaured by the Employment Exchange in 1979 as a stenographer grade III and was posted at Manchi on 22.1.1980. His appointment was on adhoc basis with the specific condition that it will be terminated when duly selected candidates appreciate by the Staff Selection Commission would be available. Upto 1986 no



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- 2 -

pandidate was sponsored by the Staff Scientian Commission but the applicant has been removed. from the post of stenographer and has been offered the post of a clerk. Assording to the applicant he had worked satisfactorily for the last six years. He is proficient and his typing speed is to the entire satisfaction of the respondents. even recommended by the Deputy Ofractor for regular appointment as a stanographer on 10.7.1981. According to him there were two other andidetes who were also appointed alongwith him. One of them sopeared in the test for regularization conducted by the Staff Selection Commission in August, 1978, but she could not qualify. Even her case was recommended by the Deputy Director for regularization. The said candidate has been confirmed and regularised by an order dated 28.12.79. Similarly enother candidate who also failed has also been regularised by enother letter of 27.11.1980. On the recommendations made by the Department the applicant was aaked to appear in the stemugrapher's examination held by the Staff Selection Commission on 1758-1981 and the applicant qualified in the said examination. The applicant further claims that he qualified in the Efficiency Bar test conducted by the Departmental Promotion Committee as a Stennographer and he was recommended to be promoted to the higher grade. He was also being paid spacial pay for extra work that he was doing. He made representations for



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being abacybed as a regular atenographer. Even as late as 31.1.1985 apacific recommendations were made for regularization of the applicant as a stanographer. The Department instead of considering his representation apared him to join duty as a 1.0.2. on \$1.12.86. He was even threatened that if he did not join as a clark his services as a stanographer will be tarainated to the applicant joined his duties as a 1.0.0. By this application he has proved for setting saids of the order dated 8.4.1986 and declaring the applicant's services to be confirmed and regularized as stanographer and for payment of full pay from January, 1987.



The respondents have opposed this application 33 and have said that in between 1982 and 1984 a number of stenographers grade III were recommended by the Staff Selection Commission but they did not turn up and one or two who reparted resigned. The two lady candidates whose cases have been referred by the epplicant were appointed on adhor basis prior to the applicant. The respondents have said that they are not able to confirm that these two lady cendidates failed in the exemination conducted by the Staff Smiection Commission but these candidates were regularized in 1980-1981 with reference to a letter received from Staff Selection Commission dated 28.12.7% The adhoc services of these two ladies were regularised by the Staff Salaction Commission. No threat was given to the applicant. He was communicated the

decision to offer him the post of L.D.C.

both sides. The main contensions raised by the learned counsel for the applicant were that the applicant had been working as a stampgraphor for nearly seven years. He had also passed the examination conducted by the Department and since no slighble candidate has been posted by the Staff Selection Consideration he should also be considerate for regularization as a stamographer instead of being posted as a L.D.C. entailing a loss in his empluments.



By the letter of 3.4.86 the applicant was advised that in terms of the Staff Selection Commission's letter dated 23.1.85 ha was buing regularized as a L.O.C. after the selection held by the Staff Selection Commission for regularization of clarks and stanographers. It is also clear that in the case of other two condidates who have been referred by the applicant the Staff Selection Commission had given its approval for their being regularized ea stanographer provided they fulfilled the conditions laid down in the Recruitment Rules. The applicant was also recruited on adhoc basis for appointment as a stenographer and he qualified in the test of stenegrapher conducted by the Deputy Director, Central Zones, Aliahabad. He also dads met all the requirements of the Recruitment Rules for tha

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post in the Department, According to the correspondence made between the Assistant Director and the Director et New Delhi the applicant was reported to have rendered satisfactory service and had picked up the work quits well and on that basis it was recommended that suitable steps be taken with the Stoff Saluotion Commission to regularise him. There is also a latter duted 5.2.1986 issued by the Staff Selection Commission, Allehabed in connection with an examination for regularization of adhoc L.U.Cs. Talephons Operators and Stonographere paying that the applicant had qualified in stenagraphers examination hald by the Commission. On 11.12.1996 a mamorandum weg issued appointing the applicant as a L.D.C. as recommended by the Staff Selection Commission. It was in response to his order that the applicant was posted as a L.D.C.

there is no vacancy of the stanographer against which the applicant could be absorbed. The letter of 5.2.1936 (Annexure-10) clearly indicates that the applicant had qualified in the stanographer's examination hald by the Commission in July, 1985. The stanographer's grade is higher than there of a L.D.C. In view of the fact that the applicant who was working for nearly assen years no adhors atmosprapher and who was found o-walified by the Staff Selection Commission, his peating as a L.D.C. on being

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X.J

regularised in service visits him with evil consequences. These ere no sufficient rossons to indicate or to support the fact of his absorption es a L.D.C. In their reply the respondents have not brought out any specific eircumstances why the applicant was not regularisad as a stenographer when two of his colleagues who were appointed a little earlier than him were regularised even without being subjected to an examination. They were regularised purely on the basis of the recommendations of the Staff Selection Commission. We therefore do not find any good reason to deny the prayer made by the applicant for regular absorption as a stanographer. We houser reject the prayer that he should be considered to have been appointed to the post from January, 1987. He will be considered for ebsorption as a stanographer with immediate offset and will be liable to be paid the salarise from the 6000 dey ho tekes over.



7. On the above consideration we allow the application in part. We direct that the applicant should be considered for regularization as a stenographer with immediate effect. Parties will bear their own costs.

Section Officer

TRUE

Copy

Central Administrative Tribunal

Member (A)

Vice Chairman

Dated the 31th may, 1908.

RKM

He 3:688

Ow.

In the Central Administrative Tribunal Like Know.

O.A NO

(L) 01 1990

u.c. Sinha vo Union of India of others.

Annexure No 2

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Government of India
Barartment of Statistics
National Sample Survey Organisation
(Field Operations Division)

West Block No. 8, Wing No. 6, R.K. Puram, New Delhi-110066.

Dated 7 JUL 198

# MEMORANDUM

Subject: -All India eligibility list of Stemographer Gr.III in the N.S.S.D.(FOD).

X. ... X

An All India eligibility-cum-Seniority list of Stenographer Gr. III in N.S.S.D. (FDD), appointed upto 21.1.80 was circulated vide this Division Memorandum of even number dated 6.9.84 and the same was adopted as final after meeting objections/comments received thereon from the concerned officials/Regional Assistant Directors vide this Division Memorandum of even number dated 14.11.84.

- 2. An All India eligibility-cum-Seniority list of Stenographer Gr.III has now been brought upto date, after including therein the appointments made subsequent to 21.1.80. The same is enclosed herewith for circulation amongst the officials concerned. The list also includes the name of those officials, who are at present officiating on higher posts or away on deputation. The principle on which the list has been drawn are the same as contained in this Division Memorandum referred to above.
- The list may be brought to the notice of all concerned for their information and comments, if any, may be forwarded to this Division by 12.8.89. If no comments are received by the above date, the list will be treated as final.
- 4. Heads of Offices are requested to check the particulars with reference to the individuals service book and discrepancies/ommission if any, noticed be brought to the notice of this Division by the stipulated date, so that the same are rectified/incorporated.
  - 5. In view of the fact that the seniority of persons appointed upto 21.1.80 has already been finalised <u>vide</u> reference cited above, no representation from any of them will be entertsined, unless they are supported by the valid reasons.

Encls:- As above.

(S.C.P. Sinha) 24.75 Deputy Director(Admn.)

To,

All Regional Assistant Directors, N. S. S. O. (FOD).

Copy to: -

- Heads of Offices, N.S.S.O. (FOD), New Delhi/Faridabad(with 10 spare copies each).
- 2. J.C.M. Section, N.S.S.O.(FOD), Hars. New Delhi (with 20 spare copies).

(S.C.P. Sinha)
Deputy Director (Admn.)

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47. Smt. K.P. Satpathy Dhubanashwar D.A. 48. U.C. Sinha Naw Delhi(Hqrs.) D.Com. 49. Day nighi kayak Sambalpur I. Com. 50. G.F. Fawan Kishere Cuddayah Inter	Negpur  16. P. Hude  16. P. Hude  16. P. Hude  17. N. Esha  18. F.S. E.R. Bose  19. rs. Lanite Chopre  10. rs.  20. rs. Lanite Chopre  10. rs.  21. Devadhasan  22. rs. Jose  23. 2C.N. Kumar  24. K. Unnikrishnan  25. Alidar Mukherjeo  26. Amir Mukherjeo  27. Alyan Lunarjap  28. Amir Mukherjeo  29. Karnetaka  19. S.  10. Mala  10. Mala  11. New Delhi(Hqrs.)  12. Mahd Sagaar Khen  11. New Delhi(Hqrs.)  12. Mahd Sagaar Khen  11. New Delhi(Hqrs.)	
10.6.62 24.6.87(AN) S.C. 19.11.62 5.10.87 Others 17.11.56 22.9.88 Others 3.10.69 28.9.88 S.T. 29.3.69 12.10.88 Others	B.A. 22.11.47 27.1.76 S.C.  M.Eom. 8:10.51 10.6.76 Others  B.Sc. 20.12.47 4.3.77 S.C.  M.A. 2.8.55 3.10.77 Others  i) D.A. 2.8.55 3.10.77 Others  i) Preveen 13.4.57 14.12.78 Others  S.S.L.C. 15.10.53 5.1.79 Others  S.S.L.C. 15.2.57 21.1.80 S.C.  S.S.L.C. 10.9.56 20.4.82 Others  C.Com. 24.2.58 29.11.82 Others  D.Com. 24.2.58 29.11.82 Others  D.A. 23.3.60 8.6.83 Others  D.A. 20.9.58 20.5.83 Others  D.A. 20.9.58 20.5.83 S.C.  D.A. 14.62 9.6.63 Others  Inter 18.6.62 7.10.83	
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In the Central Administrative Tribunal Lik Know.

O.A NO

U.C. Sinha VD Union of India of others.

Annexure No 3.

Ky 1

तार:-स्टेटसर्वे

भारत सरकार
योजना मंत्रालय
सांव्यिकी विभाग
राष्ट्रीय प्रतिदर्श सर्वेक्षण संगठन
(क्षेत्र संकार प्रभाग)
पश्चिमी खंड सं० 8, स्कंध सं० 6,
प्रथम मंजिल, रामकृष्णपुरम,
नई दिल्ली-110022

No. A-20012/572/88-E. IV

Telegram :--STATSURVEY

GOVERNMENT OF INDIA
Ministry of Planning
Department of Statistics
NATIONAL SAMPLE SURVEY
ORGANISATION
(Field Operations Division)

(Field Operations Division)
West Block No. 8, Wing No. 6,
1st Floor, R. K. Puram
New Delhi-110022

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Subject: - Request for regularisation of Saniority to the post of Steno. - Gr. III

With reference to his representation, dated 20-12-89 on the subject cited above Shri U.C. Sinha, Steno. Gr.III is informed that according to the judgement and order, dated 31-5-88 of the C.A.T. Allahabad Bench this Division appointed Shri Sinha, LDC as Steno.Gr.III vide this Division order, dated 7-9-88 on regular basis and Shri Sinha joined duty in New Delhi on 23-9-88. Thus Shri Sinha, Steno.Gr.III is to be treated regular w.e.f 23-9-88 (date of joining as regular Steno.Gr.III) at New Delhi. Therefore, his request for treating him to have been appointed on regular basis as Steno.Gr.III w.e.f 22-1-80 has been considered by this Division and not agreed to.

( A.L. SASTRY )
SENIOR ADMINISTRATIVE OFFICER
for CHIEF ADMINISTRATIVE OFFICER

To

Shri U.C. Sinha, Steno. Gr. III(through Joint Director(IS), S.T. Building, New Delhi.

Copy to:-

- i) The joint Director(IS), N.S.S.O(FOD), S.T. Building, New Delhi.
- ii) Administrative Officer, Estt. v Section.

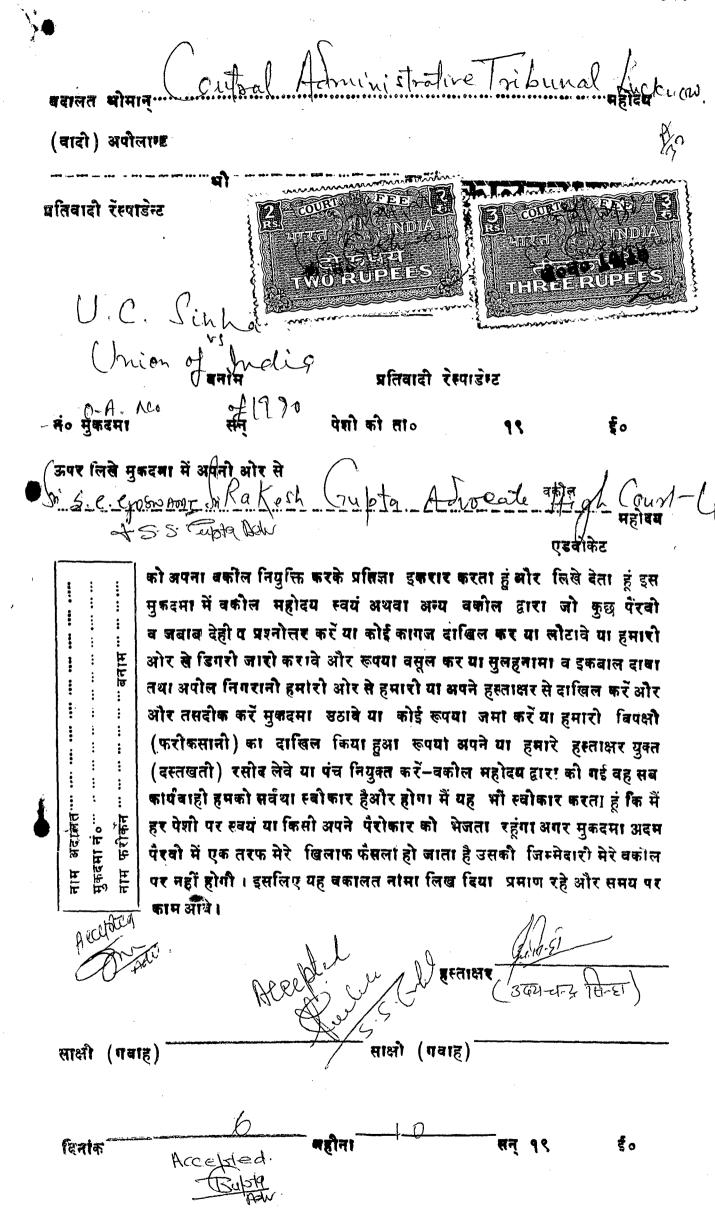
( A.L. SASTRY )
SENIOR ADMINISTRATIVE OFFICER
for CHIEF ADMINISTRATIVE OFFICER

3/4/1305

TPB/19/2/90

QX/

26/2



In the Honfble Central Administrative Tribunal,

X/3

Circuit Bench Lucknow.

Case Registration O.A. No. 428 of 1990.

shri U.C. Sinha

... Petitioner

Vs.

Union of India and others

... Opp. Parties.

Written Statement on Behalf of Opposite Parties.

1. That before submitting a parawise reply the respondents crave leave of this Hon'ble Tribunal to make following preliminary submissions:-

# PRELIMINIARY SUBMISSIONS

(i) That the applicant in para 4(15) & 8(a) of the

Petition application has claimed his regularisation

from the date of his initial appointment i.e. 22.1.80.

His prayer amounts to contesting the order of Central

Administrative Tribunal, Allahabad. The only remedy

available to him to contest the order of Central

Administrative Tribunal, Allahabad is to file an

S L P in the Hon\*ble Supreme Court. The applicant

has not availed of the remedy to file the S L P for

which time limit is three months from the date of

judgement dated 31.5.88 of Hon\*ble Central Administrative

Tribunal, Allahabad. Hence this Hon\*ble Tribunal

has no jurisdiction to entertain this application.

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- (ii) That the relief regarding remedy has not been sought by the Petitioner in specific and definite terms. The Petitioner ought to have pointed as to, at what place his name was to be placed in the seniority list. The relief is misconceived and the same is not tenable in the eye of law.
- (iii) That the Petitioner has not exhausted the complete
  Departmental remedies open to him in instant case.
- (iv) That the petitioner has not made a party to the Regional Director, Staff Selection Commission

  Allahabad who is the appropriate authority and had communicated the approval of the Petitioner to appoint him on the post of L.D.C..
- at Hqrs., New Delhi where the applicant is working therefore the contention of the Petitioner for filing his suit at Hon ble C.A.T., Lucknow is not justified. Hence the petition application is liable to be rejected on these grounds alone.

# PARAWISE REPLY

- 1. That the contents of para 1 of Petition application as stated are not admitted. No cause of action has really accrued to the applicant for filing this claim.
  - That the contents of para 2 Petition application are denied. The petition is not maintainable at Hon'ble C.A.T., Lucknow. Detailed reasons have

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been explained in paras 13 to 15 of this written statement.

- 3. That the content of para 3 of Petition application need no comments.
- 4. That the contents of para 4(1) of the Petition application are matters of record, hence need no comments by the answering opposite parties.
- 5. That the contents of Para 4(2) as stated are not admitted. In reply to the contents of para 4(2) it is submitted that the Petitioner was initially appointed on Adhoc Basis subject to passing of departmental examination. The Petitioner while working as Stenographer Grade-III continuously for more than 5 years on purely adhoc basis, appeared in Clerk Grade Examination of the Staff Selection Commission, Allahabad in July, 1985. Prior to 1985, he was given 2 chances to appear in S.S.C. Examination one in 1981 when ha met with an accident so that he could not appear in examination, second time again in 1983, he also did not appear in S.S.C. examination at his own accord. The result of the said (1985) examination as communicated vide S.S.C. Department of Personal & Training, Lodhi Road, New Delhi's letter No. 23/1/85-Coord.II, dated 12-12-85, received on 16.1.86 the Petitioner was declared eligible for the post of Lower Division Clerk and not for the post of Stenographer Grade-III vide letter referred to above. Much correspondences in between the office

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Regional Director, Staff Selection Commission, Allahabad

(Petitioner) to the post of L.D.C./Stenographer Grade-III.

and New Delhi regarding eligibility of the applicant

of Opposite Parties No. 2 & 4 were made with the

ANNEXURÈ- R - 1

ANNEXURES- R-II & R-III

At last vide S.S.C., New Delhi endt. no. 487/86-exam.(HR) s.S.C. dated 13-2-86, it was confirmed that the Petitioner though appeared, for the common clerk's Grade Examination but he was found eligible/approved for the post of L.D.C. only. A copy of the order dated 13-2-86 is being annexed as annexure - R - 1 to this written statement. In view of this the Petitioner was offered a regular post of L.D.C.. He had joined on 1-1-87. Since both the colleagues of the Petitioner i.e. Smt. Baruna Rani Bose and Smt. Nanita Chopra, Stenographer Grade-III who were recruited much earlier than the Fetitioner i.e. on 22.8.77 and 3.10.77 respectively, were regularised to the post of Stenographer Grade-III with the due approval of the 5.5.C. vide letter dated 28.12.79 and 27.11.80 respectively. Copies of said S.S.C. letters are annexed as Annexure- R-II & R-III whereas the petitioner was recruited much letter than his two above mentioned colleagues i.e. w.e.f. 22.1.80 on adhoc basis for whom the recommendations to regularise the services were made but the S.S.C. did not agree with the recommendations thus made from time to time, without facing the S.S.C. examination by the Petitioner.

That in reply to the contents of para 4(3) and para 4(4) of the petition application it is submitted that in pursuance of the judgement dated 31.5.88 of the Hon¹ble C.A.T., Allahabad, the Petitioner was appointed as Steno. Grade-III on regular basis at Hqrs. Office, New Delhi where there was a vacancy.

He joined there on 23.9.88 and is continuing

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there from the said date. As per rules the seniority from the date of regular appointment as steno i.e. w.e.f. 23.9.88 has correctly been assigned to the Petitioner. Therefore, contention of the petitioner that the seniority should be assigned from the date of his Adhoc appointment i.e. w.e.f. 22.1.80 is not correct hence not admitted.

"ADHOC APPOINTMENT DO NOT CONFER ANY RIGHTS FOR

PERMANENT RETENTION IN SERVICE OR GRADE AS WELL

AS TO HAVE ANY CLAIM OF SENIORITY ETC."". As

per Govt. of India, Deptt. of Personnel and Training

0.M. No.22011/3/75-Estt.(D) dated 29.10.75. The

above clause was also specifically mentioned in his

appointment letter. Copy of the same ( Appointment

letter) is annexed as Annexure No. R - IV to this

written statement.

ANNEXURE- R- IV

That the contents of Para 4(5) of the Petition application are not admitted. In reply to this Para it is submitted that as already stated in preceding Para 6 above, the seniority has correctly been assigned at \$1. No. 48 of the seniority list annexed as Annexure — II enclosed with the Petition application i.e. from the date of his regular appointment. It is pertinent to mention that the post os Stenographer Gr.III is borne on State Cadre and the Stenographer Gr.III of Hors. office is borne as the cadre of Hors. Office, New Delhi/Faridabad. Shri U.C. Sinha is appointed as Steno.Gr.III in Hors. office w.e. from 23.9.88 and his seniority in the grade of Stenographer Grade III is correctly given as 23.9.88 on the basis

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-grapher Grd. III is prepared for purpose of promotion to the post of Stenographer Grd. III moreover, from the seid seniority/Gradiation list it may be ascertained that during 1988 specially after Hon'ble C.A.Ts., Allahabad judgement no appointment of Stenographer Grd. III was made prior to 31.5.88 except the appointment of the Petitioner (Shri U.C. Sinha) in the cadre. Thus the contention of the Petitioner regarding loss of seniority in between the period from 31.5.88 to the date of his joining the post of regular Stenographer i.e. w.s. from 23.9.88 is misconcieved and the same are denied.

- 8. That in reply to contents of Para 4(6), it is submitted that the Petitioner did not prefer any appeal to next higher authorities against the rejection memo. in respect of his grievance, issued by the Chief Admn. Officer, NSSO(FOD), New Delhi Anhexed as Annexure No. 3 with the Petition application. Thus the Petitioner without exhausting the complete Departmental Channel has filed a suit in the Hon ble C.A.T. Circuit Bench, Lucknow for redressal of his grievance. This Petition is therefore, liable to be rejected on this ground alone.
- application it is submitted that the Petition application it is submitted that the Petitioner has neither produced nor cited any record/example to justify his presumption hence denied. The contentions of the applicant are vague & misconceived.

Jan 2013

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That the contents of para 4(8) are denied. In reply to para 4(8), it is submitted that as already stated in preceeding para 5 that as a result of the Clerk's Grade Examination held by S.S.C. in July,1985, he was found fit for the post of L.D.C. and not for Stenographer-III. The fact stated above is based on documents already enclosed as Annexure No. R - I of the counter reply. To substantiate further, it may be stated that the dossiers of Six(6) candidates duly approved by the Staff Selection Commission , Allahabad were received in this office in between the period 1982 to 1984 for the appointment of Stenographer Grade-III. Out of these six dossiers 3 candidates joined their services in this Organisation and 3 of them did not turn up to join the offer. Copies of S.S.C. letters through which the dossiers of 5 candidates were received from time to time are annexed as Annexure No. R-V to R-VIII to this written statement.

#### ANNEXURE-R-V TO R-VIII

- 11. That the contents of para 4(9) are denied. In reply to this para, it is submitted that a detailed reply regarding seniority assigned to Petitioner has already been given in preceeding para 6 hence needs no further comments.
- 12. That the contents of paras 4(10) and 4(11) are denied. As in reply to contents of these paras, it is submitted that the detailed reply already given in preceeding para 6 may kindly be seen.

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- 13. That in reply to contents of para 4(12) of the Petition it is submitted that the Petitioner has not exhausted the departmental remedies open to him in the instant case. Hence the Petition application in question is liable to be rejected.
- Moreover, the Petitioner has not made a party to the Regional Director, S.S.C., Allahabad, who is the appropriate authority & had communicated the approval of the Petitioner for the post of 1.D.C. annexed at Annexure No. IX . Besides above, it may also be stated that the incumbent is posted as Steno. Grade—III at F.D.D. Headquarters, New Delhi, since his joining i.e. w.s.f. 23.9.88 and as stated by the Petitioner in his Petition that the point of dispute arose on getting the rejection memo. issued by the Chief Admn.Dfficer, NSSO(FOD), New Delhi, Annexed with his Petition application as Annexure No.—3.
- It is further submitted, since in pursuance of Hon ble C.A.Ts. judgement of Allahabad Bench, the Petitioner is working at Hqrs. Office, New Delhi w.e.f. 23.9.88 on regular post of Steno Grade-III and his seniority has been decided by the Hqrs. Office at New Delhi.

In view of above, the subject matter of Petition filed in the Hon ble Tribunal at Circuit Bench, Lucknow does not fall in its jurisdiction & the same is liable to be rejected.

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- 16. That the contents of paras 4(13 to 4(15) are denied. Detailed submissions have already been made in previous paras of this counter affidavit.
- 17. That the contents of para 4(16) are denied. The facts have already been stated in para 15 above may kindly be perused. The contention of the Petitioner is not at all correct. The bere facts shown in concluding para 15 above reveals that the said Petition falls under the jurisdiction of Hon'ble C.A.T., New Delhi.
- 18. It is further clarified that the alleged initial cause of the said Petition has arisen at Hqrs.,

  New Delhi where he is working. Therefore, the contention of the Petitioner for filing his case at Hon'ble C.A.T., Lucknow is also not maintainable. In view of these facts the Petition on this ground merits rejection.
- 19. None of the grounds mentioned is tenable in the eyes of law.
- 20. That the contents of paras 6,7,8 of the Petition application are denied. The Petitioner is not entitled for any of the reliefs claimed through this petition.

The Petition is devoid of merits & the same is liable to be dismissed with costs.

Lucknow dated :

July , 1991.

December 1

For respondents

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#### VERIFICATION

I, the above named

do hereby verify that the contents of paras

of this written statement are true on the basis of

official records and paras

on the basis of legal advice. Nothing material has been concealed, So help me God.

Lucknow dated:

July , 1991.

For Respondents
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भारतं सरकार

मंत्रिमंडल सचिवालय सांख्यिकी विभाग राष्ट्रीय प्रतीक सर्वेक्षण संगठन (क्षेत्रीय कार्य प्रभाग)

पश्चिमी खण्ड नं० ८, कक्षा नं० ६, त्रयम मंजिल, रामाकृष्णा पुरम, नई दिल्ली

संख्या : ^-20012/572/00-Estt.IV

Government of India
Ministry of Planning
Cabiner Secretarian

Department of Statistics

National Sample Survey Organisation

(Field Operation Division)

West Block No. 8, Wing No. 6, 1st Floor, R. K. Puram,

New Delhi, the .....

14 . 0 1 - 86

MJO,

The Regional Director(NR), Staff Selection Commission, Block No.12, C.G.O. Complex, Lodi, Road, New Delhi.

Subject: Examination for regularisation of Ad-hoc L.D.Cs/ Telephone operator etc. and Stenographers Gr.'D' Examination - 1985.

Sir.

Quitain)

I am to state that one Shri Udai Chandra Sinha, a ad-hoc Stenographer Gr.III in the Zonal Office of this at Lucknow appeared in the aforesaid examination held on 28th to 30th July, 1985 at Staff Selection Commission, Allahabad, with allotted Roll No. 24-10084. I am to request to please let us know whether the result of the aforesaid examination has been published if so whether Shri Sinha has qualified in the test/interview.

16/1/86 orom)
75/10 (25/86 Examely)

Yours faithfully,

(K.R. SUNDARAM) | 3 | Administrative Officer for Chief Administrative Officer.

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No 487/SC - Exam (HQ) Slock Selection (annishen

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### ANNEXURE-II ,W

K.M

No. 3/7/79-E.V.
Government of India
Staff Selection Commission
Deptt. of Peronnel and A.R.
(Ministry of Home Affairs)

Lok Nayak Bhavan IInd Floor CppI Khan Market New-Delhi-110003

Dated the 28th Dec.,1979.

To,

The Dy.Director(CZ)
National Sample Survey Organisation
(Field Operations Division)
Deptt. of statistics
Ministry of Planning
Central Zone, Allahabad.

Sub': Regularisation of appointment of Km.Baruna Rani Bagh as Stenographer Gr.II request for.

Sir,

With reference to your letter No. 16011/2/79-CXT/CZ dated 20th Nov.,1979, on the subject noted above. I am regularisating the services of Km. Baruna Rani Bagh, who is presently working as Stenographer Gr.II in your Office on adhoc basis as Stenographer Gr.II in the scale of pay of M.330-560, provided she fullfils all the conditions laid down in the recruitment much rules for the said post.

Yours faithfully,

3d/-

(RIPAMAN SINGH)
Under Secretary XXX

STOMMUN THA

Bodo (Da) Od Cadas

No.3/18/80-Nom-I Government of India Staff Selection Commission, Deptt. of Personnel & AR (Ministry of Home AFFairs)

> Lok Nayak Bhavan, IInd Fast Floor Opp. Khan Market, New-Delhi-110003. Dated the 27.11.1980.

To,

The Assistant Director? National Sample Survey Orgn. (Field Operations Division), UP(W), 37, Surya Nagar, Agra-2

Sub. : Regularisation of appointment of Km. Nanita Budhraja as Stenographer Grade-II.

Sir.

I am directed to refer to your letter No.F./Steno./UPW Mgra/80-81 , dated 13.6.80 on the subject noted above. and to state that the Commission have no objection to the service of Km. Manita Budhraja being regularised against a Sterographer Grade-II post with effect from the date from which a regular vacancy is available or from which she has been working on adhoc basis, which ever is later.

Yours faithfully,

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3d/-(Ripdaman Singh) Under Secretary (N)

ANNEXURE-IN

No. 1(22)ESTT/79/
Government of India
Ministry of Planning
Department of Statistics
NATIONAL SAMPLE SURVEY ORGENISTION
(Field Operations Division)

K //p

Office of the Asstt. Director, Bihar (South) Region, Deputypara, Ranchi.

Dated the 11.1.80

#### M EM O RA N DU M

The undersigned hereby offers Shri Udai Chandra Sinha an ad-hoc post of Stenographer Grade-II in the office of the Regional Assistant Director, National Sample Survey Organisation Field Operations Division), Bihar (South) Region, Deputypara, Ranchi on a pay of Rs. 330 = 10-380-EB-12-500-EB-15-560/- The appointment will also be entitled to draw dearness and other allowances at the rates admissble under and subject to the conditions laid down in, rates and orders governing the grant of such allowances force from time to time.

- 2'. The terms of ad-hoc appointment are as follows :-
  - The post of is ad-hoc at present and such appointment will not hestow on the person a claim for regular appointment and that ad-hoc service rendered would not count for the purpose of sendiority in that grade and for eligibility for promotion, confirmation etc. The appointment as Stenographer Grade-II is purely ad-hoc in nature pending nomination of cadidate by the Staff selection Commission.
  - (ii) The appointment may be terminated at any time by a day's notice given by either side, viz., the appointee or the appointing authority without assigning any reasons. The appointment authority, however, reserves the right of terminating the services of the appointee forthwith or before the expiration of the stipulated period of notice by making payment to him of a sum equivalent the payment of pay and allowances for the period of notice or the unexpired protion therof.
  - (iii) The place of duty will be in Bihar State but the appointment carries with it in liability to serve in any part of India.
    - (iv) Other conditions of service will be governed by the relevatives and orders in force from time to time.
  - 36 The appointment will be further subject to :-
    - (i) Production of a certificates of fitness from the competent medical authority (viz., Civil Surgeon/DMO).
    - Submission of a declaration in the prescribed form and in the event of the candidate having more than one wife, living or being married to a person having more than one wife living. The mappointment will be subject to his being exempted by the appropriate authority from the enforcement of the requirement in this mark behalf.
    - (iii) Taking of an oath of allegiances/faithfulness to the constitution of India (or making of solemn affirmation to that effect ) in the prescribed form.

Contd. -2

#### ANNEXURE -Y

Read.

4500

No.1/4/81//11.Nonn
Government of India
Staff Selection Commission
Department of Paraonnel and Administrative
Reforms,
Ministry of Home Affaira.

8, Beli Road, Allehabed Dated: 31.7.82.

To

The Dy. Director, National Sample Survey Organisation, 32-A, Stanley Road, Allahabad.

Sub :-

Clerks Grade & Stenographer Grade as on '81. Allocation of Candidates against vacencies in various offices of Government of India on the result thereof.

sir,

with reference to your letter No.4.16011/2/82-LAT/CZ, dated the 29.7.62 on the subject noted above, I am to send herewith the namer of the following candidates selected for appointment as Clerk and Stenographer in the pay scale of Rs.260-400 and Rs. 330-560 respectively in your office together with their dossiers.

SI.	Name	Roll.Na.	Category	Rank No.	Remarks
	S/Shri	STENOGRAPHER GR	ADE ( SCALE	Rs. 330-	560)
1.	Awadesh Kumar	400587	General	369	Hindi 100(for posting in Bihar From C.G. & Stenography as 0 1980.
2.•	Naushadul Haq	24-72285	General	1	English 100 (For posting at Agra from 1981 Exam.)
3.	Kamal Prakash	24-164993	General	61	English 80( for posting at Allahabad).

N.B. Shri Awadesh Kumur may please be asked to produce photograph, duly attested by a Gazetted officer.

#### Clerks (Scale of Ra 260-400).

1.	S.K.Singh	24-13815	General	105
2.	Anand	24-15350	General	108
3.	Ajay Saxena	24-71126	General	121
4.	S.V.Seshedri	24-14429	General	136
5.	Radey Shyam Prad	han2 <b>5-</b> 10662	General	129

M.B.Candidates at Sl.No.1, 2 and 4 are for posting at Allahabed candidate at el.no.3 for Aligarh and candidate at el.no. 5 is for Ranchi.

Government of India Staff Salaction Commission Deptt.of Pers. & Adm. Referms Ministry of Home Affairs.

> 8, Beli Road, Allehabed.

Dated the 9th Sept., 1983.

Dur Ref. No. 3/3/83-All nonn Vol.II
Your Ref.No.RAD/UPC/SSC/Stene/83/5925 dated 30.7.83.

#### ANNEXURE LIST OF NOMINATED CANDIDATES

Pest

Stena.

Name of Examination

Stene. Exem. 1982.

Pay Scale

₩**.**330**-**560.

Specified date for determining the age of the condidate 1.8.1982 prescribed speed of typewriting/stenography 25/80 wpm for condidates with Hindi Medium.

51.no.	Rell No.	Neme	Category	Rank	Remarka Med. & Speed
1.	2410432	5/Shri M.S. Khan	Gen.	491	Eng. for Alld.
2.	2510183	S. Mureri	Gen.	06 <b>3</b>	Hindi for Agra.

N.B. More English medium atenos. are not presently available with the Commission.

\*Kundre\* 12/06/87/e

Parentos

कारा ११३ विसरी कार्यो स स्ति सं केंद्र-1, पाटम व्याप्ति (क्षेत्र केंद्र Se Color

No.3/3/83-65C-Exem. Government of India Staff Selection Commission Central Region. 41

XX

8, Beli Road, Allahabad- 211 002.

#### LIST OF CANDIDATES NOMINATED FOR APPOINTMENT ASI STEND.

Post

stens.

Scale of Pay

: 330-560/-.

Name of Examination

Stena. Exam. 82.

Crucial date on which the age of candidate should be datarmined: 1.8.82.

Speed in Hindi/Egnlish Typewriting : 80 w.p.m.

al.no	. Name (a)	Roll No.	Renk	Cats.	Remarks
1.	R.S. Verme	241 0483	98	Gen.	Joined at Agra in 1984.

Encl: One Dossier(s).

ed/-( SECTION OFFICER ) FOR REGIONAL DIRECTOR

\* Kundre\* 12/05/87/.

Hamila -

0,000 (DI) 9d' COLL

No.3/3/83-55C-Exam. Government of India Staff Selection Commission Centreel Region.

> 8-Beli Read, Allahebad- 211 002.

#### LIST OF CANDIDATES NUMINATED FOR APPOINTMENT AS : STEND.

Post

Steno.

Scale of Pay

330-560/--

Name of Examination

Steno. Spel. Exam. 83

Crucial date on which the age of candidate should be determined:-

Speed in Hindi/English Typewriting # 25/30 W.P.M.

sl,no. Name (s)		Roll No. Rank		Cat. Remarks	
1.	R. Presed	2510032	32	s/c	Not joined.
		•		•	

Encl: One (Dessier(s)

50/-SECTION OFFICER FOR REGIONAL DIRECTOR

\*Kundra\* 12/06/87/

0000000 (00000)

िया (ाप) के व्यक्त

## ANNEXURE-TX

No.23/1/85-coord-II

Government of India Staff Selection Commission Department of Personnel & Traing.

.....

Block No.12, C.G.O. Complex, Lodhi Hoad, New Delhi- 110003.

Dated the 12th December, 1985.

Don't To

Under Secretary.

National Survey Sample Survey Orgn.

Chield operations Dun.).

B. - 991. Sec. A.

Mohamagers, Lucknas.

Forwarding of dossiers of qualified candidates of

\Subject:~

Forwarding of dossiers of qualified candidates of Special qualifying examination limited to Ad-hoc employees in the Grade of LDCs, Tolephone Operators, etc. and Stenographers Grade 'D' in the various central Government offices,

Sir,

I am directed to refer to DP & AR's OM.No. 6/60/84-CS-II dated 28th February 1985 on the subject noted above and to say that the Special examination envisaged in the said OM was held by the Staff Selection Commission in July 1985. The result of the examination has since been prepared by the Commission. I am to enclose the following lists of candidates, arranged in Roll Number order, alongwith the dessiers, who have been declared as qualified in the above examination.

- (i) Candidates who are working as Ad-hoc LDCs and Telephone Operators who have finally qualified in the examination for regularisation in the Grade of LDCs.
- (ii) Condidates who are working as Ad-hoc stenographers who have finally qualified in the examination for regularisation in the grade of Stenographers.
- (iii) Candidates who are working as Ad-hoc Stenographers who have finally qualified in the examination for regularisation in the grade of LDCs and not as Stenographers subject to availability of vacancies in the respective Departments/Offices.
- 2. The list is provisional and subject to verification of the eligibility of the candidates in all respects. The Commission have not scrutinised the applications of the candidates but have drawn up the final lists on the basis of the claims made by the candidates in their applications. Hence,

851

### STAFF SELECTION COMMISSION COORDINATION 11 SECTION

LIST OF CANDIDATES WHO ARE WORKING AS AD-HOC STENO-GRAPHERS WHO HAVE FINALLY QUALIFIED IN THE EXAMINA-TION FOR REGULARISATION IN THE GRADE OF LDCS AND HOT AS STENOGRAPHERS SUBJECT TO AVAILABILITY OF VA-CANCIES IN THE RESPECTIVE DEPAREMENTS/OFFICES.

\*\*\*\*\*

Namo	οſ	f Deptt./Office:	Hactional	Saule	Salvey	dr. 9/1
			Tuck	( ) )		0

Category

Boll No.

Name.

2-4-10084 Calaich. Sinha.

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क्षेत्र (व्या) के. व्यव

# बअदालंत श्रीमान केन्द्रीय प्रशासिक अने महोदय

My.

वादी (मुहई) मुहई (मुहालेह)

का

#### वकालतनामा

रिट याचिका संस्था 0. A. 428 आफ १६९० (L)
U. C. Sinha

वादी [मुद्दई]

बनाम Union of India & others

.... प्रतिवादी [मुद्दाअलेह]

बन

प्रतिवादी (रेस्पान्डेन्ट)

नं मुकद्दमा ५८

सन पेशी की ता०

१६ ई०

वि मुकद्दमा में अपनी ओर से श्री

#### राकेश शर्मा

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CONR. FEE

को अपना वकील नियुक्त करके (इकरार) करता हूं और लिखे देता हूं, इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ परवी व जवाब देही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या मुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तस्दीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्ष (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हाताक्षर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी । मैं यह भी स्वीकार करता हूं कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को मेजता रहंगा । अगर मुकद्दमा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर न होगी । इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

साक्षी (गवाह)

साक्षी (गवाह)

हस्ताक्षर ज्याद ब्रह्मच नवकः ''व्यव्यव्ये (वेवकः भ्याद (क्या) केर, क्या

महीना

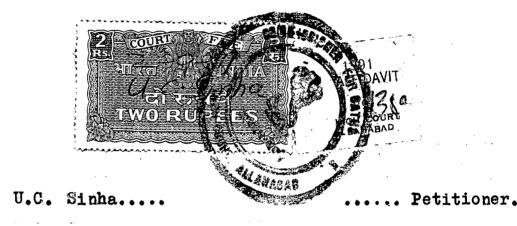
सन् १६ ई०

दिनांक

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Before the Central Administrative Tribunal,
Addition Bench, Allahabad, Cercuit Bench,
Lucknow.

#### O.A. No. 428 of 19910 (L)



Versus.

Union of India & others.

... Respondants.

## Rejoinder affidavit to the counter Affidavit of the opp. parties.

I, U.C. Sinha aged about 34 years son of Sri
H.C. Sinha Permanent R/o M.M. 57 Sector-L Aliganj
Housing Scheme Aliganj, Lucknow presently posted
as stenographer Grade IIIin the office of the
director N.S.S.O. (F.O.D.) New Delhi (herein-after
of refered on N.S.S.O. (FOD) the deponent to-day
present in Lucknow, do hereby solemnly affirm and
state on oath as under:
That the deponent himself is +--

1. That the deponent himself is the applicant/
in the above noted case, and as such he is fully
conversant with the facts of the case. The
deponent has gone through the contents of the
Counter Affidavit/W.S. and after fully understanding

Ja ker

the same is filing this R.A.

#### REPLY TO THE PRELIMINARY SUBMISSIONS

1. That the contents of the para 1 of the P not admitted as stated. It is right that the applicant has claimed for regularization of his services from the date of his initial appointment but it is wrong to say that the petitioner should have filed a S.L.P. in the Hon'ble Supreme Court because there exist a definite order in favour of the applicant passed by the Hon'ble C.A.T. Allahabad the opposite wrongly and with a sufficient delay have complied the orders of the Hon'ble Tribunal resulting in a loss of seniority of about 4 months. when the order have been pass but it has not been properly executed then there was no need of filing in any S.L.P. in Supreme Court, No further comment are needed regarding Yest of the everment of the para 1 of the preliminary submissions.

2. That the contents of para 2 of the preliminary submission are wrong and denied. A perusal of para 8 of the original application will show that the applicant and claimed all the relief in specific and definite terms, the petitioner in his representation dt. 20.12.89 have Clearly mention that his name should be at Sl. No. 24. Morever it is duty of the department to put the mames of thier employes at the correct place in the



Just .

seniority list. The relief is genuine and fully tenable in the eye of law.

- 3. That the contents of para 3 of preliminary submissions are wrong and denied, the applicant/p representation dated 20.12.1989 was rejected by the respondent vide Annexure No.3 of the O.A. against which the claim petition has been filed.
- Director staff slection commission Allahabad is a necessary party because the petitioner has got no concern with him. this appointing authority is Regional Assistant Director and the cause of action accessed by the delay are Acts of R.A.D. Lucknow.
- 5. That the contents of para 5 of the preliminary submission are wrong misconceived and denied. The initial cause of action accrued at Lucknow by the order R.A.D. Lucknow and not at Head Quarter at Delhi Annexure No. 3 of O.A. may kindly be passed.

#### REPLY TO PARA WISE REPLY.

.1. That the contents of para 1 of the C.A. are wrong misconceived and denied andthose of para 1 of the O.A. are reiterated, definite

(Contd.....4)



cause action accrued to the applicant for which the present case has been filed.

- 2. That the contents of para 2 of the C.A. are wrong misconceived and denied and those of para 2 of the O.A. are reiterated. Cause of action accused due to the delayed and wrong inter-pretation of C A Ts order of R.A.D. Lucknow and hence the O.A. has been filed here at Lucknow.
- That no comments are needed in reply to para 3 of the C.A./W.S.
- 4. That no comments are needed in reply to para 3 of the C.A./Ws.
- are wrong and a re not admitted as stated, that
  the contents of para 4 (2) of the U.A. are reiterated the deponent had no knowledge about the
  IInd departmental Exam. of 1983 the petitioner
  had no knowledge about letter No. 23/I/85
  Coord II dated 12.12.85 and also have no knowledge
  about the correspondence as alleged. Annexure
  C-1 (wrongly mentioned as R.I) is deniedfor want
  of knowledge, the deponent appeared in the
  stenographers examinations
  petitioner Smt. Barma Rani Bose & Nanita
  Chopra are a title semons and their one initial
  appointment, was also on adhoc basis Annexure

C-2 & C-3 are denied for want of knowledge

moreover these two annexures 8-2, & C-3 are in

way connected with the case of the petitioner



wrong misconceived and are denied and those of paras 4(3) and 4(4) the O.A. are reiterated vide Annexure C-4 the respondents are trying to put their dictotarial conditions on the employees of N.S.S.O(P.O.D). there are Supreme Court judgement, that seniority shall be counted from the date of initial appointment.

7. That the contents of para 7 of the C.A. and wrong, misconceived and denied and those of para 4 of the J.A. are reiterated Annexure 2-2 of the O.A. that is the gradation list filed is of all India lable. The said Smt. B.R. Bose and Narila Chopra were a Iso appointed on adhoc basis . their services were counted from the date of initial adhoc appointment and in a arbitrary manner the claim of the petitioner have been ignored, which is illegal, malafide punitive and stegmatic moreover as per F.R.22 there is provision that when reversion is condemned, then all previous services should be counted in the Seniority . A Photo Stat copy of the relivent rule is annexed as Annexure No. R-1 to this Rejoinder Affidavit.

8. That the contents of the para 8 of C.A. wrong, misconceived and denied and those of para 4(6) of the O.A. are reiterated. The applicant made his 1st representation 8.2.1989



Maria!

wanting for quite a long time he preferred his

IInd representation in the nature of appeal to
the highest authority of the department that
is to the director of which rejection was made
no were higher authority is avalable hence
the chanal of the departmental remedies have
been completed to otheralternate was left with
the applicant except to file the present case.

Photo copy of the representation dated 8.2.1989
& Photo copy of the representation dated 20.12.1989
are a nnexed herewith as Annexure No.R-2 & R-3
respectively.

9. That the contents of para 9 of the C.A. wrong misconceived and denied it is matter of argument, no comment are needed.

wrong misconceived and denied. No comment are needed Annexure C-5 to C-8 are in no way connected in the merit of the present case.

- 11. That the contents of para 11 of the C.A. wrong misconceived and denied, no further comment are needed.
- 12. That the contents of para 12 of the C.A. wrong misconceived and denied and those of para 4(10) & 4(11) of the O.A. are reiterated alongwith perusal of Annexure R-1.

(Contd.....7)



13. That the contents of para 13 of C.A. wrong, misconceived and denied and those of para 4(12) of the O.A. are reiterated the channal of the departmental remedies is completed.

of the C.A. do no call for any further reply because a detailed reply has already been given in the previous paras of this R.A.

That the contents of para 16 of the C.A wrong and denied and those of para 4(13) and 4(15) of the O.A. are reiterated nof urther comments are needed.



16. That the contents of para 17 of the

C.A. are wrong and denied andthose of para

4(16) of the O.A. are reiterated.

17. That the contents of para 18 to

20 of the Counter Affidavit are wrong mis-

conceived and denied. The grounds taken

She boy

(Contd.....8)

are solid and substantial and legal definite cause of action accrued at Lucknow. The relief sought is genuine and the O.A. is liable to

-8-

be allowed with cost.

Lucknow:

Dated: 2.9.91.

Deponent.

#### VER IFICATION

I, the above named deponent do hereby verifty that the contents of paras 1 to 17 of this affidavit are true to my own personal knowledge and basis of record. No part of it isf also and nothing material has been concealed. So help me God.

Lucknow:

Dated: 2.9.1991.

1, identify the deponent who has signed before me.

Advocate.

deponent to the he understance the contents of this affidavit which has been read out and brolained by me.

OATH COMMISSIONEN

Mgs. Cowet Lackmoor Banab Lackmoo.

# In the Hon'the Central Administrative Tribbuni Circuit Bench Luckmus Case Registration O.A.NO428 0f 1990

R - I

P.R. 22 1

of that post is less than his substantive pay in respect of the old post, he will draw that maximum as initial pay,

Exception .-- Telegraph Masters and Telegraphists of the Indian Posts and Telegraphs Department who are at their own request transferred from "General Service" to "Station Service" and whose substantive pay in the General Service Scale is higher than the maximum pay of the time-scale of the Station Service sanc-tleacd for the station to which they are transferred will, in addition to the maximum pay in the time-scale of such Station Service, draw personal pay equal to the difference between the

(b) If the conditions prescribed in clause (a) are not fulfilled he will have as initial pay the minimum of the time-scale.

Hravided, both in cases covered by clause (a) and in cases, other than cours of foremployment after resignation or removal or dismissal from the public service, covered by clause (b), that if he eithers

- (1) has previously held substantively or officiated in:
  - (1) the same post, or
  - (ii) a permanest or temporary post on the same time-scale, or
  - a permanent post a jor a temporary post (including a post in a body, incorporated or not, which is wholly or substantially owned or controlled by the Government) on (III) a permanent post 3 . an identical time-scale; or
- (2) is appointed substantively to a tenure post on a time-scale identical with that of another tenure post which he has previously held substantively or in which he has previously officiated;

if then the initial pay shall not, except in cases of reversion to parent of then the initial pay shall not, except in cases of reversion to parent endre, governed by proviso (1) (iii) he less than the pay, other than special pay, personal pay or emoluments classed as pay by the President under Rule 9 (21) (a) (iii) which he drew on the last occasion, and he shall count the period during which he drew that pay on such last set may previous occasions for increment in the stage of the time-scale equivalent to that pay. If, however, the pay lest drawn by the Government servant in a temporary post has been inlated by the grant of premature increments the pay which he would have frawn but for the grant of those increments shall, unless otherwise ordered by the nutherity competent to create the new post, be taken for the purposes of this provise to be the new which he last frew in the temporary post. The of this provise to be the pay which he last drew in the temporary post. The

<sup>1.</sup> Unite provise including the Exception and the Notes thereunder substituted by G.I., M.F., Notification No. P. I (25)P. UI (A)-64, dated the 30th November, 1965.

2. The conda to the than a tenure post have been deleted by G.I., M.H.A., theptoof the owner of A.R., Notification No. P. 13/9/84-Patt, P. L. dated the 17th

The adjusted by Cit, M. Mollification, No. F. 1 (25)-R. III (A)/64, duted the full likeliher, 1966.

service rendered in a post referred to in proviso (1) (iii) shall, on reversion to the parent endre, count towards initial lixation of pay, to the extent and subject to the conditions indicated below:—

PAY

- (a) The Government servant should have been approved for appointment to the particular grade/post in which the previous service is to be counted:
- (b) all his seniors, except those regarded as unit for such appointment, were serving in posts carrying the scale of pay, which benefit is to be silowed or in higher posts, whether in the Department itself or elsewhere, and at least one junior vas holding a post in the Department carrying the scale of pay in which the benefit is to be allowed; and
- (c) the service will count from the date his junior is promoted and the benefit will be limited to the period the Government servant would have held the post in his parent cadre had he not been appointed to the ex-cadre post.

Note.—In respect of a Government servant serving in an ex-cadre post on identical time-scale of pay as the time-scale of the parent cadre, service rendered in the ex-cadre post up to the 29th November, 1965, shall count for purposes of fixation of pay and increment to the extent admissible under proviso 1 (iii) as it existed immediately before the 30th November, 1965, if the same is more advantageous to him.

#### GOVERNMENT OF INDIA'S ORDERS

(1) Reversion from a tenure post.—Reversion to the ordinary cadre of service from a tenure post included in that cadre or from a tenure or special post not included in it, does not constitute substantive appointment to a post for the purpose of F.R. 22.

[G.L. F.D., No. F. 15-C.S.R./27, dated the 22nd January, 1927.]

(2) Declaration of relative degrees of responsibility.—For the purpose of F.Rs. 22 and 30 a declaration as to the relative degrees of responsibility of two posts should be obtained from the administrative head of the department or the Government of India according as the posts are in the fame or different departments.

[G.I., F.D., N. F/113-R.I/30, datd the 19th August, 1930.]

(3) Identical time-scales.—A question arose whether identical time-scales—one attached to posts whose pay is governed by the Civil Service Regulations and the other subject to conditions prescribed by the Fundamental Rules—could be treated as identical for the purpose of the Pay Chapter in the Fundamental Rules. It has been decided with the concurrence of the Auditor-General that when two posts are on identical time-scales it is reasonable to hold that the duties and responsibilities to the

1. Inserted by G.I., M.F., Notification No. F. I (25)-E. III (A)/64, dated the 27th May, 1970. This takes effect from the 12th September, 1970.

Market

m the Hon'the Central Administrative Fribles Circuit Bench Luckson Case Registration O.A. NOG28 of 1990

R - 11

From: UC Sinha,
Stenographer Gr.III,
N.S.S.O.(F.O.D.),
Sangam Theatre Building,
R.K.Puram,
New Delhi-110022.

Dated: 08.02.1989.

To,

The Chief Admn.Officer, N.S.S.O.(F.O.D.), West Block-8, Wing No.6, R.K.Puram, New Delhi-110066.

( THROUGH PROPER CHANNEL )

Sub.: Fixation of Pay and Seniority - regarding.

Sir.

I invite your kind attention towards the subject cited above. In this connection I inform you that I have already given a representation dated 22.12.1988 to the Deputy Director(Admn.), NSSO(FOD), Hqrs., New Delhi. But till date I have not received any reply in this regard though more than one month has passed.

Therefore I am requesting you that necessary action may kindly be taken in this regard and kindly consider my representation sympathetically because I have already suffered a lot difficulties financially. I am enclosing herewith a copy of my previous representation as referred to above.

An early action is requested. Thanking your

Yours faithfully,

(U.C.SINHA) Stenographer Gr.III

Milosi

Encl.As above.

In the Honttee Central Administration Friblem Circuit Bench Lucture Case Registration O.A. NOR8 of 1990

R - 111

FROM: U.C.SINHA,
Stenographer Gr.III,
N.S.S.O.(F.O.D.),
Sangam Theatre Building,
R.K.PURAM, New Delhi-110022.

To,

The Director, N.S.S.O.(F.O.D.), West Block-8, Wing No.6, R.K.PURAM, New Delhi:

At 20 12 37

#### THROUGH PROPER CHANNEL.

Sub.: Seniority list of Stenographer Gr.III in the Hqrs. Office of the POD, NSSO vide No. A.23021/1/84-E.IV dated 17/20.10.89.

Respected Sir,

I would like to draw your kind attention on the subject cited above. As per the Seniority List my name is appearing at Sl.No. 12 and my date of joining is mentioned as 22.9.88.

In this connection, I am to inform you that I was appointed as Stenographer Gr.III w.e.f. 22.1.80 on Adhoc basis at Regional Office, Ranchi. Since then I was working as Adhoc Stenographer Gr.III till 31st December 1986. Inspite of rad rendering 7 yrs. of my service (without break) as Stenographer Gr.III in this Organisation, I was reverted from the post of Stenographer Gr.III to Lower Division Clerk w.e.f. 1.1.1987 by the Hqrs. (FOD). In protest of my this reversion, I was compelled to file a Writ Pettion in the Central Administrative Tribunal (CAT) at Allahabad and the decision was in my favour vide CAT order No. 226 of 1987 dated 31.5.1988.

In persuance of the above said CAT decision, again
I joined as Stenographer Gr.III at FOD, Hqrs., New Delhi on
22.9.88. But, my date of appointment is mentioned as 22.9.88
in the said Seniority List is not correct. My reversion period
and before reversion period seniority of 7 yrs. should also be
counted and date of appointment may also be corrected as 22.1.80.

الم را

- 2 -
- In this context, I am to request you that in the same cadre, two Stenographers Gr.III in All India Eligibility list of Stenographer Gr.III have get thier Adhoc period seniority. Their names have been recorded in All India eligibility list of Stenographersat Sl.Nos. 18 & 19 respectively vide Eligibility list No. 32017/4/88-EW IV dated 27th July,1989. These two Stenographers were appointed in the same manner like me i.e. through Employment Exchange. So, there should not be any hinderance to doing the justice to me by giving seniority from the date of my initial joining i.e.21.1.1980.
- It is also mentioned that no. of Investigators (Adhoc) have been found their Adhoc period seniority as mentioned in the All India Eligibility list of Investigators vide FOD, NSSO Hqrs. letter No. 23021/1/88-E.III(Vol.II) dated 9.12.1988.
- 6. As per FR 22 there is a provision that, when the reversion is condemned, then all previous services should be counted in the seniority.
- In the light of above factual grounds my date of appointment should be counted from 22.1.1980 instead of 22.9.88 and my name should be recorded at \$1.No.6 instead of at \$1.No.12 in the seniority list of Stenographer Gr.III in the Hqrs. office of the FOD,NSSO and as well as at \$1.No. 24 instead of at \$1.No. 48 in All India Eligibility-cum-Seniority list of Stenographers Gr.III in the NSSO(FOD).
- 8. An early favourable orders may please be issued to me.

Thanking you, Yo

Yours faithfully,

( U.C.SINHA )

Copy to Chief Admn. Officer, NSSO(FOD), New Delhi with a request to take an early sympathetic action.

General Secretary, All India Association of Stenographers NSSO (FOD), New Delhi.

U.C.SINHA

#### CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH LUCKNOW.

#### 0.A.NO.428 of 90(L)

N/A

Udey Chand Sinha

.... Applicant

Vereus

Union of India & Others

Respondents



Hon'ble Mr.D.K.Agerwal,J.M. Hon'ble Mr.K.Obeyye.A.M.

Datad: 9.1.91.

Heard.

Admit. Issue notice counter may be filed within eight weeks, Rejainder may be filed within two weeks. List before D.R. on 8.4.91 for completion of pleadings and fixing dated of hearing according to its serial number.

5d/-

Sd/-

A.M.

J.M.

// True Copy //

M hd. Umar Khan

R.S.M. Oliver,

i ministrative Tribunal,

Lucknow.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CONCULT ALLAHABAD BENCH Lackniew

Ole

Regd. A/D 23-A, Thornhill Road Allahabad. 211 001

Registration O.A. No. 428 of 1990 (2) 18/119/

No. CAT/Alld/Jud 107+0110

Applicant(s)

Union of India

Respondent(s)

Planning Civil Scentariale Mico Delli.

Planning Civil Scentariale Mico Delli.

Director M SSO (FOD) west Block - 8

wing No GRK Puram Mew Delhi HoroGG

3 Chief Administrative affect M SSD (FDD)

west Block - 8 wing me GRK Puram.

Mico Delli

Degional ASA Durector M SSO (FOD)

B-991 Sector A mader many mahan

- Magor Jucken-v

Please take notice that the applicant above named has presented an Application a cdpy of whereof is enclosed herewith which has been registered in this Tribunal and the Tribunal has been play of 4/7/. For.

If, no appearance ismade on your behalf, your pleader of my some one duly authorised to Act and plead on your behalf in the said application, it will be heard and decided in your absence.

Given under my hand and the seal of the Tribunal this Day of 1990.

For Deputy Registrat
(Judicial)

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